

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1829

ANSWERED ON:01.12.2011

LAND ACQUISITION BY OIL PSUS

Choudhary Shri Harish;Singh Shri Bhupendra ;Vasava Shri Mansukhbhai D.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is a provision of providing compulsory compensation and job to people whose land is acquired by oil Public Sector Undertakings for implementation of projects;
- (b) if so, the details thereof;
- (c) the number of persons whose land have been acquired during the last three years for setting up of Bharat-Oman Refineries Ltd. at Bina, Madhya Pradesh and for the various projects in Rajasthan;
- (d) the details of job/compensation provided by the oil PSUs to persons losing their land; and
- (e) the steps taken for disposal of the pending cases thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R. P. N. SINGH)

(a) & (b): Oil Public Sector Undertakings (PSUs) have informed that they adhere to the Policy guidelines issued by Department of Public Enterprises (DPE) vide their O. M. No. 15/13/84-BPE(C) dated 3rd February 1986 and the provisions of Land Acquisition Act 1894 for acquisition of land on permanent basis.

DPE vide referred guidelines, conveyed withdrawing the policy of providing employment to land losers which, inter-alia, states that "In the context of the urgent necessity of PSUs operating at commercially viable level and generating adequate internal resources, over manning has to be guarded against."

Land is generally acquired by oil PSUs either through direct negotiation with land owners or through State Governments. In case of acquisition of land through State Governments, the compensation is paid to through respective State Government as per compensation fixed by District revenue authority of the State Governments. Presently, jobs are not provided in lieu of land acquisition.

(c) & (d): Bharat Petroleum Corporation Limited (BPCL) has not acquired any land in Madhya Pradesh and Rajasthan during the last three years. However, BORL, a Joint Venture of Bharat Petroleum Corporation Limited and Oman Oil Company Ltd., has acquired land for construction of water intake system on River Betwa from Revenue Department, Government of Madhya Pradesh without any clause for providing jobs to the land owners, whose land was acquired by Government. The payments for land have been made to government authorities, as per demand notes raised. The details of the land acquired and compensation given by BORL in Madhya Pradesh are given in the table below:

Purpose of land acquired (Hectare) with Revenue Department	District	Land acquired	Amount deposited
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Construction of water intake system on River Betwa Sagar		1.01	Rs. 5,12,000/- with Collector
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Vidisha	1.209	Rs. 4,79,600/- with Land Acquisition Officer, Tehsil Kurwai
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Further, Gas Authority of India Ltd. (GAIL) has acquired land through private negotiation from 4 persons during the last three years for

the following projects in Rajasthan:

Name of project (No. of persons affected)	Station	Area in Acres	Compensation paid
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Vijaipur-Boreri Pipeline (1)	Boreri	0.516	Rs. 2,05,646
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Bhilwara- Chittorgarh Pipeline (1)	Chittorgarh	1.122	Rs. 35,70,000
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Sultanpur-Neemrana Pipeline (2)	Salarpur	0.400	Rs. 22,15,488
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Oil & Natural Gas Corporation (ONGC) has also reportedly acquired two drilling locations of approximately 19,800 Sq Feet each in Rajasthan, on an annual rent for a period of 3 years after payment of crop compensation.

(e): BPCL and GAIL have not reported any pendency for disposal in Madhya Pradesh and Rajasthan so far as compensation is concerned.